

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH****O.A. No.060/00892/2019**

Chandigarh, this the 12th of March 2021

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

Monika daughter of late Rajinder Kumar aged 32 years r/o H. No. 16, Gali No. 21, Tenka Wali Basti Ferozpur Cantt, Punjab

....Applicant

(BY: Mr. Manish Bhardwaj, Advocate)

Versus

1. Union of India through Secretary, Ministry of Railway, Rail Bhawan, Raisina Road, New Delhi – 110001.
2. Divisional Railway Manager (P) Northern Railway, Ferozepur.

... .Respondents

(BY: Mr. Sanjay Goyal, Advocate)

O R D E R(Oral)**AJANTA DAYALAN, MEMBER (A):**

1. The learned counsel for the applicant states that the applicant is daughter of the deceased govt. employee Sh. Rajinder Kumar, who died on 10.09.2018 while in service. Applicant is the only child of the deceased employee. Learned counsel further states that at the time of the death of the govt. employee, the applicant was staying with her father and she was fully dependant on him. She also has two small children whom she has to take care of. The mother of the applicant had already expired on 24.10.1986. The learned counsel for



the applicant further states that even divorce case of the applicant has since materialized vide decree dated 16.03.2019 (Annexure A-3). Therefore, the learned counsel pleads that the applicant has no means of livelihood for her own survival or for her small children. As such, it is a fit case for consideration for appointment on compassionate grounds.

2. The learned counsel for the applicant further states that the case of the applicant was earlier not considered as the same was rejected on the simple ground that married daughters are not entitled for compassionate appointment. He further states that this issue has already been clarified vide instructions dated 08.07.2014 (Annexure R-1) issued by the Railway Board and the letter dated 30.10.2015, as enclosed by the respondents.
3. The learned counsel for the respondents basically agrees with the factual statements made by the learned counsel for the applicant.
4. In view of the above, I hereby direct the applicant to first make a detailed representation to the respondents bringing out the factual position within three weeks from the date of receipt of a certified copy of this order. In case the representation is made within this time limit, the respondents shall consider and decide the same within a period of three months thereafter, after taking into account the factual



position as well as Rules and Instructions on the matter. The order so passed shall be communicated to the applicant.

5. Needless to mention that this order be not construed as an expression or opinion on the merits of the case.
6. The O.A. is disposed of in the above terms.

**(AJANTA DAYALAN)
MEMBER (A)**

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